

**GOVERNMENT OF INDIA**  
**MINISTRY OF COMMERCE & INDUSTRY**  
**DEPARTMENT OF COMMERCE**

**NOTIFICATION NO.32 (RE-2000) 1997-2000**

**NEW DELHI: the 1st September, 2000**

In exercise of the powers conferred by section 5 of the Foreign Trade (Development and Regulation) Act, 1992 (No. 22 of 1992) read with paragraph 1.3 of the Export and Import Policy, 1997-2002 (incorporating amendment made upto 31.3.2000), the Central Government hereby makes following amendments in the Export and Import Policy, 1997-2002: (incorporating amendment made upto 31.3.2000).

Attention is invited to paragraph 14.9 and 14.10 of the Policy prescribing bar coding for exports from a date to be notified by DGFT.

It has been decided that as per paragraph 14.9, it shall be mandatory for all finished and packaged items for retail sale to implement bar coding using international symbologies/international numbering standards. In such cases where export items are not in finished and packaged state, the exporters shall furnish a declaration to Customs to this effect for claiming exemption from bar coding at the time of export.

In addition to the above, as per paragraph 14.10, it shall be mandatory for export consignments relating to readymade garments, engineering products, food products, pharmaceuticals, leather goods, sports goods, plastic goods and handicraft packed in cartons/tin containers/drums of definite geometrical shapes like rectangular/square/cylindrical etc to implement bar coding using international symbologies/international numbering standards at the consignment level.

It shall be mandatory for all exports as stated above, to implement bar coding using international symbologies/international numbering standards w.e.f 1st December, 2000.

This issues in public interest.

Copy to all concerned:

(N.L.Lakhanpal)  
Director General of Foreign Trade and ex-officio  
Additional Secretary to the Government of India

(A.K.Srivastava)  
Dy. Director General of Foreign Trade